



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

www.rbi.org.in

RBI/2009-10/178

RPCD.CO RRB.No. 29 /03.05.33/2009-10

October 6, 2009

**The Chairman
All Regional Rural Banks**

Dear Sir,

Priority Sector Lending - Categorisation of activities under service under the MSMED Act, 2006

In terms of paragraphs 2.1.1 and 2.1.2 of Section I of the guidelines on lending to priority sector enclosed to circular [RPCD.No.RRB.BC.20/ 03.05.33/2007-08](http://www.rbi.org.in/links/030533200708) dated August 22, 2007, credit to small enterprises includes loans granted to micro and small (manufacturing and service) enterprises, provided investment in plant and machinery [original cost excluding land and building and the items specified by the Ministry of Small Scale Industries vide its notification no. S.O. 1722 (E) dated October 5, 2006] does not exceed Rs. 5 crore in respect of manufacturing enterprises and investment in equipment (original cost excluding land and building and furniture, fittings and other items not directly related to the service rendered or as may be notified under the MSMED Act, 2006) does not exceed Rs. 2 crore in respect of service enterprises. Further, in terms of paragraphs 3.1 and 3.2, Retail Trade forms a separate category under priority sector.

2. The Government of India, vide communication No. 5(6)/2/2009-MSME POL dated June 12, 2009, has indicated the categorisation of activities under services under the Micro Small and Medium Enterprises Development (MSMED) Act, 2006.

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हिन्दी आसान है, इसका प्रयोग बढ़ाइये।

On examination, it has been decided to include loans granted by Regional Rural Banks (RRBs) in respect of following activities under Micro and Small (Service) Enterprises within the priority sector, provided such enterprises satisfy the definition of Micro and Small (Service) Enterprises in respect of investment in equipment (original cost excluding land and building and furniture, fittings and other items not directly related to the service rendered or as may be notified under the MSMED Act, 2006) (i.e. not exceeding Rs. 10 lakh and Rs. 2 crore respectively).

- (a) Consultancy Services including Management Services;
- (b) Composite Broker Services in Risk and Insurance Management;
- (c) Third Party Administration (TPA) Services for Medical Insurance Claims of Policy Holders;
- (d) Seed Grading Services;
- (e) Training-cum-Incubator Centre;
- (f) Educational Institutions;
- (g) Training Institutes;
- (h) Retail Trade;
- (i) Practice of Law, i.e. legal services;
- (j) Trading in medical instruments (brand new);
- (k) Placement and Management Consultancy Services; and
- (l) Advertising agency and Training centres.

3. Accordingly, there will be no separate category for "Retail Trade" under priority sector. Loans granted by RRBs for Retail Trade [i.e. advances granted to retail traders dealing in essential commodities (fair price shops), consumer co-operative stores; and advances granted to private retail traders with credit limits not exceeding Rs. 20 lakh] would hence forth be part of the Small (Service) Enterprise.

4. Please acknowledge receipt to our Regional Office concerned.

Yours faithfully

(R.C.Sarangi)
Chief General Manager